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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 219/2022

RAKESH BABBAR AND ANR

..... Plaintiffs

Through: Mr. N.K. Aggarwal, Ms. Sanjana

Antil, Ms. Yogita Sunaria & Ms.

Amanpreet Kaur, Advocates.

versus

**NAVEEN SULTANIA** 

..... Defendant

Through: Mr. Rahul Aggarwal, Advocate.

**CORAM:** 

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER 29.06.2022

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## I.A. 9570/2022 (U/S 151 of CPC for directions)

- 1. This application has been filed under Section 151 of the Code of Civil Procedure, 1908 by the plaintiffs seeking following reliefs:
  - "(i) Direct the Defendant to clear the outstanding dues payable to BSES and DJB, with a period of 2 weeks.
  - (ii) Direct the Defendant not to carry out any illegal activities in the leased premises, including running of Hotel without Municipal Health Trade License and/or other necessary license(s)/permission(s) from the concerned authorities including Municipal Corporation.
  - (iii) Direct the Defendant not to allow any other person to run the Hotel or otherwise creating any third-party interest/ rights in the leased premises forming part. of property bearing No. G-767 & G-44, Palam Village, Sector 7, Dwarka, New Delhi- 110075, in violation of order dated 29.04.2022 passed by this Hon 'ble Court, in the interest of justice."





- 2. A detailed reply to this application has already been filed on behalf of the defendant and the copy of the reply has already been received by the counsel for the plaintiffs.
- 3. Rejoinder, if any, be filed within 15 days with a copy to the opposite counsel.
- 4. List this application for disposal before the Roster Bench on 05<sup>th</sup> August, 2022, the date already fixed.

## CS(COMM) 219/2022

List on 05<sup>th</sup> August, 2022, the date already fixed.

NEENA BANSAL KRISHNA, J (VACATION JUDGE)

JUNE 29, 2022 *S.Sharma*